

[Translation]

Supply of Safe Drinking Water

4233. SHRI RAMASHRAY PRASAD SINGH :
SHRIMATI BHAVNABEN DEVRAJ BHAI
CHIKHALIA :
SHRIMATI SHEELA GAUTAM :
SHRI RAMESHWAR PATIDAR :

Will the PRIME MINISTER be pleased to state :

(a) whether there is any threat of spreading waterborne diseases in Delhi due to the water pollution;

(b) if so, whether any remedial steps are being taken by the Union Government to assure the supply of safe drinking water to the residents of entire Delhi;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No, Sir. No such threat exists at present.

(b) to (d). The water supplied by Delhi Water Supply and Sewage Disposal Undertaking is wholesome, potable and conforms to the standard laid down for drinking water. The quality of water is checked at every stage of treatment. Besides, the following remedial steps are being taken by the Municipal Corporation of Delhi to ensure the supply of pure drinking water to the residents of the entire Delhi.

1. Water supplied from ranney wells and tube-wells is tested regularly for potability.
2. Water supplied from the distribution system is tested regularly.
3. Testing Kits have been provided to Junior Engineers to periodically test the quality of water in different areas.
4. All shallow hand pumps in resettlement colonies have been painted with red colour with the indication that water is not fit for drinking.
5. A mobile laboratory has been deployed in the rural areas of Delhi for monitoring the quality of water.

[English]

Unauthorised Construction in Sansad Vihar

4234. SHRI ANIL KUMAR YADAV :
SHRI SUKDEO PASWAN :

Will the PRIME MINISTER be pleased to state :

(a) whether DDA has served the notice on

November 9, 1995 regarding demolition of unauthorised construction in Sansad Vihar.

(b) whether in the notice it was mentioned that the unauthorised premises will be sealed and demolished within a period of 7 days from the date of issue of the notice;

(c) the reasons for not implementing the said notice;

(d) the date by which these unauthorised construction will be demolished.

(e) whether some of the residents have grown green plants in front of their houses in rectangular shape for their individual use only so as to construct rooms there later on;

(f) if so, whether this will also be removed by DDA;

(g) if not, the reasons therefor;

(h) whether inordinate delay in implementing the notice does encourage more unauthorised construction; and

(i) if so, the reasons for delaying demolition?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The D.D.A. has reported that the sealing-cum-demolition order dated 9.11.1995 was served on the Society on 11.11.1995.

(b) Yes, Sir.

(c) The orders referred to in reply to part (a) of the Question could not be implemented within 7 days due to a number of pending programmes already fixed for the removal of other encroachment/Unauthorised constructions.

(d) The D.D.A. has now fixed the removal programme on 16.9.1996.

(e) The unauthorised and illegal developments as mentioned in the order are :-

(i) Unauthorised construction/encroachment on tot-lot and on pavement area by construction of room.

(ii) Construction of room and toilets on terrace.

(iii) Blockage of passage/stair case by the owner of flat No.49.

(f) and (g). All unauthorised and illegal developments as mentioned in the said order are to be removed by D.D.A.

(h) and (i). Demolitions get delayed sometimes due to the non-availability of police force and pendency of old cases for removal.